

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 5**

**IA(I.B.C)/25(CH)2020, IA(I.B.C)/689(CH)2022**  
**IA(I.B.C)/39(CH)2023, IA(I.B.C)/40(CH)2023**  
**IA(I.B.C)/41(CH)2023, IA(I.B.C)/1297(CH)2023**  
**IA(I.B.C)/1569(CH)2023, IA(I.B.C)/831(CH)2024**  
**IA(I.B.C)/580(CH)2024**

**In**  
**CP (IB) No. 152/Chd/Hry/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**Avon Cottex Pvt. Ltd.**

... **Petitioner-Operational Creditor**

**Versus**

**Anandtex International Pvt. Ltd.**

... **Respondent-Corporate Debtor**

**Under Section: 9, 60(5), 45 (1), 66(1), 44 (1), IBC 2016**  
**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 24.07.2024**

**CORAM:**  
**SHRI. ASHISH VERMA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Liquidator in IA No.25 of 2020**  
**IA No. 689 of 2022, IA No. 39 of 2023**  
**IA No. 40 of 2023, IA No. 41 of 2023**  
**IA No. 1297 of 2023, IA No. 1569 of 2023**  
**IA No. 831 of 2024, IA No. 580 of 2024**

: Mr. Anand Chhibbar,  
Senior Advocate with Mr.  
Yashpal Gupta, Advocate

**For Bank of India in IA No. 689 of 2022**

: Vinish Singla, Advocate

**ORDER**

On the request of learned counsels for all the parties, the matter be put up before the Regular Bench on 12.08.2024 in the Supplementary List.

Sd/-  
**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**